



F.No.10/37/2018-NCLAT

NATIONAL COMPANY LAW APPELLATE TRIBUNAL

3rd Floor, B-3 Wing, Pt. Deendayal Antyodaya Bhawan,
C.G.O. Complex, Lodhi Road, New Delhi – 110003.

Dated: 12th December, 2018

NOTICE

The following directions have been issued by the Hon'ble Chairperson, National Company Law Appellate Tribunal to remove difficulties faced by the litigants in the absence of specific provision in the Rules for refiling of Appeals:-

“No fee to be charged for refiling of an Appeal or Interlocutory Application in respect to delay in refiling of Appeal.”

By order of the Hon'ble Chairperson

Registrar, NCLAT

Copy to:

1. PPS/PS to Hon'ble Chairperson.
2. PS to Hon'ble Judicial Member (Mr. Justice A.I.S. Cheema).
3. PS to Hon'ble Judicial Member (Mr. Justice B.L. Bhat).
4. PS to Hon'ble Technical Member (Mr. Balvinder Singh).
5. PA to Registrar.
6. PA to Dy. Registrar.
7. Assistant Registrar.
8. Sr. Accounts Officer.
9. Admin. Officer.
10. Court Officers (SK / UK / NN / GC).
11. All the dealing hands concerned.
12. Notice Board.